

GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 2835
ANSWERED ON MONDAY, THE 21ST MARCH, 2022/
PHALGUNA 30, 1943 (SAKA)

NCLT BENCHES

QUESTION

2835. SHRI SANJAY SADASHIVRAO MANDLIK:
SHRI RAVINDRA KUSHWAHA:
SHRI MANOJ TIWARI:
SHRI KHAGEN MURMU:
SHRI RAVI KISHAN:
SHRI SUDHEER GUPTA:
SHRI BIDYUT BARAN MAHATO:
SHRI SHRIRANG APPA BARNE:
SHRI DHAIRYASHEEL SAMBHAJIRAO MANE:
SHRI PRATAPRAO JADHAV:

Will the Minister of CORPORATE AFFAIRS
be pleased to state:

- (a) whether the Government proposes to set up more benches of National Company Law Tribunal (NCLT) in the next year and if so, the details thereof including the total number of NCLT benches presently operational in the country;**
- (b) the total number of cases currently pending before NCLT benches in the country for insolvency and other routine matters since its enactment, company-wise;**
- (c) the number of cases resolved along with the amount of Non-Performing Assets realized till date, company-wise;**
- (d) the number of corporate debtors put under resolution process;**
- (e) whether the Government proposes to increase the number of appellate tribunals and NCLT benches or augment capacity of NCLT in the country and if so, the details thereof; and**
- (f) whether the Government has identified locations for setting up the benches of the NCLT, if so, the details thereof?**

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING; AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS

(RAO INDERJIT SINGH)

(a), (e) and (f): The benches of National Company Law Tribunal (NCLT) and National Company Law Appellate Tribunal (NCLAT) are being set up in a phased manner depending on quantum of workload and other factors. So far, one Principal Bench and 15 other benches of NCLT and one Principal Bench and one other Bench of NCLAT have been established. As of now no proposal to set up any new Bench of NCLT and NCLAT is under consideration. Apart from increase in number of Benches, Government is taking all necessary steps to augment capacity of NCLT, including multiple courts at heavily loaded benches, appointment of members from time to time to fill up the vacancies, implementation of e-court project, provision of requisite infrastructure, regular colloquiums for members, etc.

(b) As per information provided by NCLT, 21,089 cases are pending with NCLT benches as on 31.01.2022, including 13,188 cases under Insolvency and Bankruptcy Code (IBC), 1,107 cases of Merger and Amalgamation (M&A), and 6,794 other cases.

(c) and (d): As per information provided by NCLT, total 4,656 cases have been put under resolution process and 470 Resolution Plans have been approved amounting to Rs. 2,95,744.84 Cr., as on 31.01.2022.
